

**PUBLIC SECTOR INDUSTRIES IN WEST
BENGAL**

1156. SHRI PRANAB KUMAR
MOKHERJEE : SHRI KALYAN
ROY :

Will the PRIME MINISTER be pleased to state :

(a) whether there is any proposal under the consideration of the Central Government to set up new industries in the Public sector in West Bengal;

(b) if so, what are the details thereof; and

(c) if the answer to part (a) above be in the negative, what are the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) and (b) A number of continuing industrial schemes in the Central Sector in West Bengal is included in the Draft Fourth Five Year Plan. The details of these schemes are given below:

Name of the Scheme	Location	Outlay proposed in the Draft Fourth Plan (Rs. in lakhs)
1. Expansion of Durgapur Steel Plant.	Durgapur	421.00
2. Alloy Tool and Stainless Steel Plant (Expansion).	Durgapur	211.00
3. Mining and Allied Machinery Corporation (Expansion).	Durgapur	249.00
4. Hindustan Cables Ltd. :		
(i) Expansion of dry core cables, pur.	Rupnarain-	301-63
(ii) Manufacture of aluminium sheathed cables,	Do.	138-00
(iii) Manufacture of Copper Ply Cables.	Do.	161-47
(iv) Casual Cables, Type 174.	Rupnarain- pur	4-15

f Transferred from the 8th December, 19,69.

Name of the Scheme	Location	Outlay proposed in the Draft Fourth Plan (Rs. in lakhs)
5. Durgapur Fertilizers.	Durgapur	2232.00
6. Ophthalmic Glass Project (Expansion).	Durgapur	45.38
7. Haldia Refinery	Haldia	5500.00

The establishment of a Fertilizer Factory at Haldia for the production of nitro-geneous fertilizers is under the consideration of the Central Government.

(c) Does not arise.

**CALLING ATTENTION TO A
MATTER OF URGENT PUBLIC
IMPORTANCE**

**REPORTED ROBBERY IN A BRANCH OF THE
STATE BANK OF INDIA IN CALCUTTA**

MR. CHAIRMAN : Mr. Kalyan Roy.

SHRI A. P. CHATTERJEE (West Bengal) :
Sir, I rise on a point of order on the question itself, the question of calling the attention of the Minister of Finance to the reported looting of over Rs. 4.6 lakhs, etc. The Calling Attention is no doubt admitted under Rule 180 of the Rules of Procedure. But Rule 180 has to be read with Rule 47(1). And Rule 47(1) specifically lays down—may I read Rule 47(1) ?—

"... a question may be asked for the purpose of obtaining information on a matter of public importance within the special cognizance of the Minister to whom it is addressed." I am emphasising the words "... within the special cognizance of the Minister to whom it is addressed." It should be within the special cognizance of the Minister to whom it is addressed. I am asking on this particular point whether the reported looting is within the special cognizance of the Minister of Finance. Is it a fact now that looting has become a part of the portfolio of the Finance Minister ? If so, we shall hear him. If not, why is a question of looting being put to the Finance Minister and why has this question been allowed, why has this Calling-Attention been allowed in this form ? That is my specific point of order.

MR. CHAIRMAN : All right. I do not want ...

SHRI BANKA BEHARY DAS (Orissa): Sir, I want to say something on this point.

MR. CHAIRMAN : No, no. Let me answer on this point of order. Then I will hear you ...

श्री राजनारायण (उत्तर प्रदेश) : श्रीमान् हम लोगों को मुन चुकने के बाद आपकी व्यवस्था होगी तो अच्छा होगा क्योंकि आप जब बोल लेंगे, तो हमारा बोलना मुश्किल हो जायेगा ।

श्री सभापति : वाइंट आफ आर्डर में अगर W 11, I have very carefully considered all the provisions of the law relating to this matter and I have rightly admitted this Calling-Attention matter. I overrule this point.

SHRI A. P. CHATTERJEE: Does looting also come within the purview of the Finance Ministry?

MR. CHAIRMAN : Rule 47 does not apply here. Now Mr. Kalyan Roy.

SHRI KALYAN ROY (West Bengal) : Sir, I beg to call the attention of the Minister of Finance to the reported looting of over Rs. 46 lakhs in cash and some security papers from a branch of the State Bank of India in Central Calcutta in a raid by an armed gang on December 12, 1969.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P.C. SETHI): Mr. Chairman, Sir, with your permission I would like to state the facts as ascertained from the State Government and the State Bank of India on the robbery which took place at the Russell Street Branch of the State Bank of India in Calcutta on December, 1969.

A gang of 10 to 12 persons arrived in two vehicles, including a lorry and a station wagon at the Branch at about 9.50 a.m. on 12-12-1969. As soon as the cash and securities etc. were taken out from the strong room and the strong room was closed, 7 or 8 persons entered the branch premises and fired several rounds

at random. Some of them climbed the cash counter and held the guard and the other employees at gun point and removed three locked boxes containing cash from the cash department enclosure. Another person entered the clerical section and carried away the box containing shares and securities. The total cash lost amounted to Rs. 4,62,218.65.

One bank guard, Shri Toran Bahadur was killed and another guard along with four other employees sustained injuries. Two guns of the bank guards were taken away by the raiders.

One guard and another employee of the injured are under medical treatment in a hospital. Others were discharged after medical first aid. The hospitalised employees are stated to be progressing satisfactorily.

While this operation was being conducted in the Bank premises, the remaining members of the gang outside exploded hand grenades and opened fire from their guns to scare away passersby. Thereafter the entire gang escaped in the vehicles in which they had come, under cover of gun fire. The entire operation lasted about 5 minutes.

The lorry and the station wagon in which the dacoits came were later found abandoned at two places near the bank and two bundles of notes amounting to about Rs. 20,000 in all and some securities were recovered.

The State Bank has lodged the first information report with the Police and has arranged for round the clock police pickets in the Branch premises. One person has been arrested in connection with the dacoity and several other persons are being interrogated. Investigation of the case which has been taken up by the Detective Department of the Calcutta Police is proceeding.

SHRI KALYAN ROY: Sir, I rise to ask a question with a bit of fear and apprehension because I know there are some sections in the House who want to utilize every opportunity to vilify, to slander, to malign, the Government of West Bengal. Unfortunately looking at the dacoities and killings taking place there it has to be admitted that all is not well in the State of West Bengal. . .

(Interruptions)

SHRI A. P. CHATTERJEE: Sir, I rise on a point of order . . .

MR. CHAIRMAN : Yes, what is your point of order ?

SHRI A. P. CHATTERJEE: Mr. Kalyan Roy belonging to the Communist Party of India (*Interruptions*) is a partner in the Government of West Bengal. His party is a partner in the United Front Government of West Bengal. Sir, is he in order belonging to that party which is a partner in the United Front in raising this question that all is not well in the State of West Bengal ?

(*Interruptions*)

SHRI BHUPESH GUPTA (West Bengal) : Sir, his point of order is not a very valid one.

MR. CHAIRMAN : I do not want your assistance please.

SHRI BHUPESH GUPTA: I tell you, Sir, . . .

MR. CHAIRMAN : No, no. I do not want your assistance. Please sit down.

SHRI BHUPESH GUPTA : Sir, please listen to me. AU is not well with me even. I am suffering from asthma ...

MR. CHAIRMAN: Please sit down, please sit down. I say there is nothing in this point of order.

SHRI KALYAN ROY : There is no point of order.

SHRI BHUPESH GUPTA: All is not Well with everybody here.

SHRI A. P. CHATTERJEE: How is it that there is nothing in this point of order ?

MR. CHAIRMAN : Please do not interrupt.

SHRI RAJNARAIN : All is not well.

SHRI BHUPESH GUPTA: Is all well with you, Mr. Chairman, Sir? Please tell us whether all is well with you. No, . . .

MR. CHAIRMAN : Please sit down.

SHRI BHUPESH GUPTA: Therefore, how can all be well with any State in India?

SHRI KALYAN ROY : I repeat all is not well with the State of West Bengal. I can only remind Mr. Chatterjee in the words of Shakespeare ...

(*Interruptions*)

MR. CHAIRMAN : No interruptions, please. Mr. Roy, come to your question.

SHRI KALYAN ROY : Sir, in view of the fact that there have been four costly dacoities in Calcutta, two involving banks, and there has been a looting of nearly Rs. 12 lakhs, I want to know whether the Agent of the particular State Bank approached the Police Commissioner for protection. That is number one. Number two. What particular cooperation did he ask for? Is he also aware that in the name of crushing the dacoits the Calcutta police in collusion with certain elements murdered a revolutionary, whose post-mortem report was not placed before the public although demanded by a section of the United Front? Did he also make enquiries about the number of unlicensed fire-arms which have been used in Calcutta and in the colliery belt because, Sir, in Calcutta four colliery workers were shot and they are still in hospital ?

SHRI A. P. CHATTERJEE : May rise once again ? The question is the reported loot of Rs. 4.6 lakhs of the State Bank of India. It is directed to the Finance Ministry. Now is the reference to the murder of a * * * who is called a revolutionary relevant here ? Sir, we are dealing with this particular question of looting of Rs. 4.6 lakhs. Then why should this question arise?

SHRI BHUPESH GUPTA : Sir, a point of order. Now Hena Ganguli was murdered. He was a CPI member who suffered from asthma and Jawaharlal Nehru along with Mr. Dutt saw him. I negotiated for his release when the party was united on behalf of the Communist Party. Now, Sir, it is unfair that Hena Ganguli's political part is completely ignored. He took part in the Quit India Movement. There is no conviction against him. The Police suspect that he is * * * Are you to say that Hena Ganguli is * * * ?

SHRI A. P. CHATTERJEE: Mr. Chairman, Sir, I know that he is the Chairman of the Party of Mr. Dange, whose letters to the British Government I did not refer to.

SHRI BHUPESH GUPTA: I am not concerned with that. I want to know, Sir, whether it is good to call Hena Ganguli * * *

*Expunged as ordered by the Chair.

SHRI A. P. CHATTERJEE: Mr. Chairman, I would like to tell you . . .

MR. CHAIRMAN : Sit down. Why don't you sit down ?

SHRI BHUPESH GUPTA: It is not my intention to enter into a controversy. All that I submit to you is, please do not call a man a * * * when he has not been convicted of * * * Do not call a man * * * like that. You may have other grievances against him— Let the West Bengal Government do whatever they like. But the West Bengal Government did not say that he has been convicted of * * * My feeling is . . .

MR. CHAIRMAN : Please sit down, Mr. Bhupesh Gupta.

SHRI BHUPESH GUPTA : Your Police Commissioner is acting as a political man. You call anybody * * *

SHRI A. P. CHATTERJEE : Of course, I would not call anybody * * * but...

SHRI BHUPESH GUPTA: All that I submit to you is that Hena Ganguli should not be called a * * * Hena Ganguli having not been convicted of * * * should not be called a * * * simply because the Police Commissioner of the British district has called him a dacoit.

MR. CHAIRMAN : Please sit down.

SHRI A. P. CHATTERJEE : Why don't you pull up your own member? It is wrong.

MR. CHAIRMAN : I would like the hon. Members to confine themselves so far as it is possible within the subject matter of this Calling Attention Notice, although it is true that you cannot mention an incident without the surrounding circumstances.

AN HON. MEMBER : Yes, yes.

MR. CHAIRMAN : But to mention other incidents, accuse other people and so on will lead to unnecessary complication and the time of the House should not be taken on this, although the surrounding circumstances would be given by the Members.

**Expunged as ordered by the Chair. 5—2

R. S. J70

SHRI BHUPESH GUPTA: I rise on a point of order. "Hena Ganguli was a dacoit"—that should be expunged.

SHRI M. PURKAYASTHA (Assam): He was not a dacoit.

श्री राजनारायण : हमारा एक प्वाइंट आफ आर्डर है। हमारा व्यवस्था का प्रश्न यह है कि यदि किसी प्रश्नकर्ता के दिमाग में यह बात साफ है कि फलों घटना को उस ढंग से डील नहीं किया गया है जिस ढंग से कि वह घटना घटी हो, तो उसका कहना कहां तक असंगत है। (Interruptions) श्रीमन्, यहां पर बंगाल और केरल का झगड़ा चल रहा है।

SHRI A. P. CHATTERJEE: This is not a court of law. Nobody is enquiring here.

श्री राजनारायण : मेरी जानकारी यह है कि फलों घटना को ठीक से और समय पर सख्ती से न दबाने के कारण यह घटना घटी। तो उनका कहना सर्वथा प्रासंगिक है। और सर्वथा संसदीय है। आपने इस संबंध में जो व्यवस्था दी है और जहां तक मैं उसको समझ पाया हूं क्योंकि हमारी अंग्रेजी की जानकारी बहुत कम है। हम भारतवर्ष में पैदा हुए हैं और हमारे मातापिता भारतीय थे कोई अंग्रेज नहीं था। तो मेरा यह कहना है कि जहां तक हमने आपको समझने की कोशिश की है, आपने भी यही कहा कि जो सर्कमस्टान्सेज इविडियेन्स हों, उनको यहां पर रखा जा सकता है। शायद आपने यही कहा और यही चीज हम समझ पाये हैं। तो इन परिस्थितियों में श्री कल्याण राय ने बिल्कुल वैलिड सवाल किया और उन्होंने उन घटनाओं का जिक्र किया जिनकी वजह से यह घटना घटी है। उन्होंने उन घटनाओं को डील किया जिनकी वजह से यह घटना घटी है और यह एक उचित बात है। श्री चटर्जी ने जो व्यवस्था का प्रश्न किया वह बिल्कुल अनर्गल है।

SHRI A. P. CHATTERJEE: How can a ruling be given on this ?

MR. CHAIRMAN : I have already said that no incident can be dissociated .

SHRI BHUPESH GUPTA: Right.

MR. CHAIRMAN : .. from the surrounding circumstances and the circumstances in which the incident took place would be mentioned. But we have got to ask for clarifications of the statement made here. This is not a debate and, therefore, only such matters have to be mentioned as are necessary as a background for a question for clarification.

SHRI BHUPESH GUPTA : I did not follow it. You will consider that the reference to Hena Ganguli is expunged.

SHRI CHANDRA SHEKHAR (Uttar Pradesh) : Mr. Chairman, Mr. Bhupesh Gupta has raised a very valid point. On a Calling Attention Motion Mr. A. P. Chatterjee has no right to describe a particular person as * * *, but according to Mr. Bhupesh Gupta he is a known revolutionary. To call him * * * is a very objectionable expression. This should be expunged from the proceedings. That is No. i.

Number two is, Mr. Chairman, that you should always take some cognisance of the behaviour of Mr. A. P. Chatterjee. In one question he has twice interrupted. Mr. Roy. Is there any method by which an hon. Member may be allowed to discharge his duties in the House ?

SHRI A. P. CHATTERJEE: Do not parade yourself as the Solomon of this House. We will not allow that position to be granted to you.

SHRI CHANDRA SHEKHAR: Mr. Chairman, any attempt to disturb the proceedings of the House should not be allowed.

MR. CHAIRMAN : I have already said ... {Interruptions} Mr. Chatterjee, do not interrupt please. I am standing.

I have already said that I will consider the question of expunction of the particular word from the statement made now. That will not be reported until I have considered that question. So far as the other matter is concerned, I am asking Mr. Chatterjee not to interrupt but let the proceedings go on.

***Expunged as ordered by the Chair.

SHRI S. N. MISHRA (Bihar) : May I make one submission. Sir? We have been silent spectators while many things are being said from the other side of the House, many interruptions are being made from the other side of the House. Now, we would be failing in our duty if we do not bring it to your notice that we do not get sufficient protection from the Chair when we are being subjected to unnecessary interruptions.

MR. CHAIRMAN : Yes, you have every right to point this out to me.

SHRI A. F. CHATTERJEE: Sir, I rise on a point of order.

MR. CHAIRMAN : What is your point of order ?

SHRI A. P. CHATTERJEE: My point of order is this: When a particular Member of this House does not shout as some other people do but rises on a specific point of order, can it be called an interruption which should be prevented? I want your ruling on this.

MR. CHAIRMAN : I am not going into these hypothetical questions: there is no point of order.

श्री राजनारायण : हमारा एक प्वाइन्ट आफ आर्डर है। मैं चन्द्रशेखर की भावना से कतई सहमत हूँ, मैं भूपेश जी की भावना से कतई सहमत हूँ लेकिन एक प्वाइन्ट मैं कहना चाहता हूँ। अगर ए० पी० चटर्जी को यह जानकारी है कि कोई पर्टीकुलर पर्सन अंग्रेजी जमाने में इस ढंग से, इस नाम से सम्बोधित किया गया था तो आपके उस शब्द को प्रोसीडिन्स से निकालने या रद्द देने से फंसला नहीं होगा। अंग्रेजी जमाने में देखा जाय तो श्री लाल बहादुर शास्त्री के लिये गुंडा शब्द लिखा गया।

MR. CHAIRMAN : Please sit down That matter is over.

श्री राजनारायण : अगर आप चाहते हैं कि बिना जानकारी के रूलिंग दें तो मैं ...

MR. CHAIRMAN : I have already given my ruling on this. I do not want any further discussion on this.

श्री राजनारायण : हम आपकी रूलिंग पर नहीं बोल रहे हैं, हम केवल यह कह रहे

है कि हम चन्द्रशेखर और भूपेश दोनों की बात मानते हैं कि वे*** नहीं होंगे, गुंडा नहीं हैं, वे क्रान्तिकारी हैं और साम्राज्यवादी साम्राज्य को ध्वस्त करने में उन्होंने अपनी जिन्दगी को लगाया है। अगर अंग्रेजी साम्राज्यवादी हुकूमत ने किसी स्वतंत्रता संग्राम के सेनानी को *** कह दिया तो उस प्रसंग में कोई बात कही जाय तो क्या आप उसे * * * शब्द को निकाल देंगे ?

MR. CHAIF.A AN : I have already stated that I will consider this question of expunction. Please do not delay the business. I have already given my ruling.

श्री राजनारायण : श्री लालबहादुर शास्त्री को गुंडा लिखा है और हमको बदमाश लिख दिया तो हम क्या करें ।

SHRI KALYAN ROY : Sir, the police said afterwards that there is no dacoity but dacoities are taking place. Now I want to know whether the Durvan has been paid any compensation. Secondly, have you asked that particular Agent whether he got my protection from the police, especially after so many dacoities had taken place and there might be more dacoities also with the help of unlicensed guns? (Interruptions) Then, Sir, what steps are you going to take in connection with the various State Bank branches in the country, whether you are going to take any precautionary measures? Are you getting enough protection from the Police Commissioner who is spending much more time in race-courses and protecting the Home Minister of West Bengal than taking in the dacoits?

SHRI P. C. SETHI : Sir, I would answer only the points relating to the Statement. One question which the Hon. Member has asked is whether any suitable compensation will be paid to the guard who has been killed. Certainly the State Bank would treat the case with sympathy and suitable compensation will be given in this case.

Then, Sir, he has mentioned the amount of Rs. 12 lakhs. But I may inform the House that there were two cases, one on 2nd April, 1969 and the other on 11th

***Expunged as ordered by the Chair.

October, 1969. The first case involved Rs. 1,90,000 and the second one involved Rs. 1,12,500.

SHRI KALYAN ROY : Sir, in view of the two robberies in the Grindlays Bank, did the Agent of the Calcutta State Bank take extra protection? Did he take adequate precautions?

SHRI S. N. MISHRA: Sir, I raise this on a point of order? Now this question does have law and order implications and to my mind this question should have legitimately gone to the Ministry of Home Affairs. We have again been witness to this phenomenon in this House that the question which should legitimately go to one Ministry is being replied to by another Ministry. I brought this matter to your notice the other day when I said that a particular question which should have properly gone to the Ministry of External Affairs was transferred to the Ministry of Home Affairs, and the Home Minister was not in a position to answer it at all. Now naturally the hon. Minister of State for Finance says that he is not in a position to answer some of the questions. I have sympathies, Mr. Chairman, for the Minister of State for Finance if he is not able to answer some questions but you should have some kind of sympathy for us to that for no fault of ours we are being subjected to this torture, the question is not being answered which we have asked with all seriousness. This kind of transfer which is illegitimate must not be allowed. I would like to have your direction in this matter. Otherwise, these Calling Attention Motions or other questions become completely meaningless and futile. I would like to have your direction with regard to this matter.

SHRI M. M. DHARIA (Maharashtra): Mr. Chairman, I would like to submit my views on the point of order raised by Shri S. N. Mishra. I feel that the point of order raised by Shri S. N. Mishra is not proper because if it is a question of law and order immediately Mr. Mishra and his other colleagues would say that this House has no right to consider this question, it being a local question of law and order. (Interruption) I am not going to yield. Please sit down. Let me continue. You know that very well. So Mr. Chairman this branch of the State Bank of India being the concern of the Finance Ministry this issue can legitimately be raised here and you were right in admitting the Calling Attention notice in the name of the Finance

[Shri M. M. Dharia]

Ministry, and I feel that the point raised by Mr. S. N. Mishra has no validity whatsoever.

SHRI BHUPESH GUPTA: Mr. Chairman, Sir, I stood up to raise a point of order before Mr. Dharia. Now let me make these submissions. My friend, Mr. Arun Prakash Chatterjee, said that looting is not the portfolio of the Finance Ministry. *(Interruptions)* Mr. Chatterjee is an eminent lawyer. I am coming to that

MR. CHAIRMAN : This means more time.

SHRI BHUPESH GUPTA: Let me finish, Sir. I speak things with a little humour. Mr. A. P. Chatterjee is an eminent lawyer and he knows better that looting is the portfolio of dacoits. But the State Bank of India, fortunately or unfortunately, comes within the portfolio of the Finance Ministry of this country and hence it is very valid to address this Calling-Attention to the Finance Ministry. We are concerned with the loss of money as a result of the dacoity committed in the State Bank, which is under the Ministry of Finance according to the Union List. Now on account of the loss of money the Ministry of Finance has been affected, and the public have been affected also. Hence, from that angle this has been raised. We do not consider it to be a law and order problem. Some people may make out that law and order has broken down in West Bengal completely. I do not agree at all. My friend has got a liking for Mr. Chavan and he would like him to answer. But Mr. Chavan is a cleverer man than he is.

SHRI S. N. MrSHRA : I know.

SHRI LOKANATH MISRA (Orissa) : On this point of order I want to have my say.

MR. CHAIRMAN : You also.

SHRI LOKANATH MISRA : Yes, Sir. Since you have allowed other people to speak, you will please allow me also to speak.

MR. CHAIRMAN : At this rate the Calling-Attention may take two days.

SHRI LOKANATH MISRA : If you want

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SHRI BHUPESH GUPTA : Let the Minister for family Planning reply to this Calling-Attention. I am ready for it let this controversy be settled that way.

SHRI LOKANATH MISRA : Sir, as a matter of procedure I would submit that, in cases of points of order, if you allow only the gentlemen who raise the points of order and not allow anybody else to follow them on the same points of order, then nobody would have any grievance. But, after that, if you allow one or two more and allow no more, then it would naturally give rise to a grievance.

MR. CHAIRMAN : Should there not be a reasonable limit to this ?

SHRI LOKANATH MISRA : Yes, Sir, there must be a reasonable limit. But here . .

MR. CHAIRMAN : All right, now you say whatever you want to.

SHRI LOKANATH MISRA: Now, Sir, the point raised by Mr. S. N. Mishra regarding this question being put to the Finance Ministry may not be quite relevant here, because it is collective responsibility. The Prime Minister may take the position and say that it is collective responsibility and "I might ask either Mr. Chavan or Mr. Sethi to reply to it." But the point here is this; whosoever replies, you as the custodian of the House, Sir, should see that the Minister replying replies fully to whatever relevant questions are put by the Members of the House. There are two points involved here. One is relating to Finance and the other is relating to Home Affairs. There has been made a remark that there is the law and order situation also involved along with this loss of money from the State Bank of India. Between them, Sir, the/ might decide who is going to reply to the questions put on these two points, and whosoever replies, he must give full and convincing replies.

MR. CHAIRMAN : Yes, I follow it.

SHRI LOKANATH MISRA : You must ensure it to us. It is not a question of your following it, Sir; no useful purpose would be served by your following what I say. We must be assured that we shall get the replies that our questions deserve, the questions that would be put. If that is ensured, then there will be absolutely no grievance from this side.

MR. CHAIRMAN : I made some observations on the question a few days ago. I have called for information and I am examining the matter, and at the present moment I do not think that an occasion has arisen when it can be said that the Minister has not been able to give replies fully.

SHRI S. N. MISHRA : But he was not in a position to answer fully.

MR. CHAIRMAN : Every Minister, however fully equipped, may make a remark like this. However fully equipped, it does not mean that the Ministers become omniscient, but the question is whether he is ready in giving answers to the questions put to him.

SHRI S. N. MISHRA : He is not.

MR. CHAIRMAN : That is what I have to decide.

SHRI A. P. CHATTERJEE : The portfolio of Mr. Chavan cannot be taken away like this in this matter. Is it not an insult to you, Mr. Chavan? You must defend your Ministry.

SHRI A. G. KULKARNI (Maharashtra) : Sir, may I know from the Prime Minister whether the dacoity mentioned by the previous speaker, the hon. Mr. Kalyan Roy, . . .

SHRI A. P. CHATTERJEE : He has become 'honourable' to you?

SHRI A. G. KULKARNI : All are honourable to me. Now are you not interrupting me?

MR. CHAIRMAN : Mr. Chatterjee you have got a complaint on that score?

SHRI A. G. KULKARNI : If he does not want to be called honourable, I am not going to call him honourable. If he is not hon. why should I call him honourable?

(Interruptions)

MR. CHAIRMAN : Now will you all allow the business to go on?

SHRI A. G. KULKARNI : He is a follower of Mao. So . . .

MR. CHAIRMAN : Mr. Kulkarni, you need not dilate on this please.

SHRI A. G. KULKARNI : Why is he interfering when I am speaking, Sir? You please ask him to keep quiet, Sir. I am addressing you only, not anybody else.

Through you, Sir, I want to know from the Prime Minister whether the dacoities mentioned by the previous speaker, my hon. colleague, Mr. Kalyan Roy, . . . (Interruptions) Sir, I would ignore him now.

Sir, I would specifically put it to the Prime Minister that since this dacoity involves some financial loss, some anxiety must be there all round. But there is some other angle also to this, the side effects. Is the Prime Minister aware that the community and the country look aghast and feel insecure at such things taking place in Bengal, particularly in Calcutta?

(Interruptions)

SHRI K. P. SUBRAMANIA MENON (Kerala) : Only in Bengal? The day before yesterday a young girl was murdered in a I Class compartment in Maharashtra. But you feel that the life of the girl is nothing. For you lakhs of rupees are important.

SHRI A. G. KULKARNI : I want to know whether the Prime Minister is aware of the apprehensions of most of the people of the country, particularly when Mr. Ajoy Mukherjee, Chief Minister of West Bengal, has stated that the United Front would not have been voted to power if people would have known that every four days one man from the opposition will be killed.

SHRI BHUPESH GUPTA : On a point of order, Sir. Should Maharashtra interfere in the internal affairs of West Bengal?

SHRI A. P. CHATTERJEE : With their Shiv Sena background.

SHRI A. G. KULKARNI : It is Chief Minister Ajoy Mukherjee's statement that the United Front would not have been voted to power in West Bengal had they known that every four days they will kill one from the opposition side.

MR. CHAIRMAN : Now please put your question.

SHRI A. G. KULKARNI : It is the side effects of the UF, Sir. Will not the police officials there be demoralized by

[Shri A. G. Kulkarni]

their being asked not to interfere with the *gheraos* taking place there ? That is what I want to know. Will the Prime Minister and the Minister of Finance first assure the people of this country in regard to their security problem ? Will they now post the military in all the banks, in all the branches of the State Bank in Calcutta, because the avowed intention of Mr. Jyoti Basu in encouraging these raids on banks is to take more money for his party? Is the Prime Minister aware of this also?

SHRI A. P. CHATTERJEE : On a point of order, Sir. Here on the floor of this House I am raising a serious point of order. On the floor of this very House Mr. Kulkarni has made an allegation against the Deputy Chief Minister of West Bengal that he is having this money looted in order that his party may profit by it. These words must be expunged and they cannot be allowed to go on record.

SHRI BHUPESH GUPTA : This is not right; he has no right to say all these things. I strongly protest against this.

(Interruptions)

Sir, sometimes my Maharashtra friends are off the balance. Mr. Kulkarni should express regret.

SHRI K. P. SUBRAMANIA MENON : It is very wrong.

SHRI A. P. CHATTERJEE : He must withdraw.

MR. CHAIRMAN : One by one please.

SHRI A. G. KULKARNI : Sir, may I say this ?

(Interruptions)

MR. CHAIRMAN : I will call you.

SHRI BHUPESH GUPTA : Sir, Mr. Kulkarni should withdraw. This is not a matter to be left at that. Mr. Kulkarni should either withdraw or it should be expunged.

SHRI A. G. KULKARNI : Sir, I am withdrawing that if his feeling is hurt by that. The main thing was the political implication of a political party killing members of other political parties. Sir, it is necessary that the military must be placed at the State Bank of India offices in West Bengal.

SHRI BHUPESH GUPTA : Sir, what about your ruling? Has the word been withdrawn? Has the charge against Mr. Jyoti Basu been withdrawn ?

MR. CHAIRMAN : He has withdrawn those remarks; that should be enough.

SHRI BHUPESH GUPTA : That was the most scurrilous charge in the world.

श्री राजनारायण : श्रीमन्, मेरा व्यवस्था का प्रश्न है कि क्या कोई ऐसी व्यवस्था होने जा रही है कि सदन का कोई सम्मानित सदस्य किसी मंत्री से यह प्रश्न नहीं पूछ सकता कि क्या इस प्रकार की डकैती का संबंध किसी राज-नैतिक उद्देश्य से है और किसी राजनैतिक पार्टी के लिये इस रुपये की लूट हुई है। हम लोग जानते हैं सन् 1930, 1932 में काकोरी कांड हुआ था, ट्रेन पर वह सारा खजाना लूटा

MR. CHAIRMAN : Now, please sit down.

श्री राजनारायण : जरा हमारा पीइन्ट थोड़ा सुनिये। यह बड़ा वैलिड पीइन्ट आफ आर्डर है क्योंकि हमारे ऊपर भी आ सकता है। हमारे मित्र मोहन धारिया ने भी थोड़ा इशारा कर दिया कुलकर्णी जी को कि विद्वा करें तो हमारे मित्र भूपेश गुप्त ने भी कहा और प्राइम मिनिस्टर साहब भी खड़ी हो गई, और वह प्रभावित हो गये। मैं अपना यह पूरा अधिकार मानता हूँ कि जिस ढंग की डकैतियाँ हो रही हैं उनके बारे में अपना संदेह व्यक्त करूँ। क्या मंत्री जी को इस संबंध में जानकारी है कि जो इस समय सत्ताधारी दल है उसके हाथ में होम विभाग है इसलिये भी यह हो रहा है...

श्री सभापति : यह इस वक्त हाइपोथेटिकल क्वेश्चन है। उन्होंने विद्वा कर लिया और जब कभी यह सवाल आयेगा तो मैं जवाब दूंगा

SHRI BHUPESH GUPTA : Sir, I want your ruling. As far as I am concerned I was charged with dacoity at the

age of 15. Here, Sir, any question can be asked but an allegation was made here which is to say the 1 ast . . .

MR. CHAIRMAN : How does the question arise when he has withdrawn ? Mr. Sethi, you novi answer Mr. Kulkarni's question.

SHRI P. C. SETHI : Mr. Kulkarni has aksed whether 1 lilitary troops are going to be posted in the banks. That is nol feasible. As far as this particular branch is concerned, the] ollice pickets are there. Sir, every bank h is got its own armed guard arrangement and the banks are being looked after by those armed guards.

SHRI MULKA GOVINDA REDDY (Mysore) : Sir, the Minister of State for Finance has not answered some of the questions put by Mr. Kalyan Roy. He had asked, and I would also like to ask, whether the State Bank of India Agent had asked the Commissioner of Police ior affording protection for the property of the bank and whether the Commissioner of Police did give ,ny protection. In view of the fact that 1 twiessness is prevailing in tha t State of West Bengal—many times we have discussed this question—and also in view of ihe fact hat the Bangla Congress is continuing its a jitation and Satyagraha ' against the lawle: sness that is prevailing in West Bengal, what steps wo:ikl the Government of India take to deal with this situation in West Bengal ? Sir, it may not be possible for the Minister of State for Finance to answer this question but the Home Minister who is here, should supplemeiv the answer.

SHRI P. C. SETHI : As far as the Secretary or Treasurer having met the Commissioner of Police is concerned, he did meet both the (ommissioner of Police and the Home Secretary. . .

SHRI KALYAN ROY : When ?

SHRI P. C. SETHI : . . . on 14th December, 1969 and he asked them to look after the matter and proceed firmly so that the culprits may be apprehended.

SHRI BANKA BEHARY DAS (Orissa): The Minister will agree with me that there is a se-ise of inseci rity of life and property in West Bengal . . . (interruptions).. because there is a difference of opinion about the definition of a 'revolutionary' and a 'dacoit' . May I know from the Minister what steps he is going to take to safeguard

the interests of the depositors and also the securities in all the branches of the State Bank of India and other banks that are being opened in the small towns and other places not only in West Bengal but in other States also ? May I know whether the banks are thinking of shifting the documents to the main centres of the banks instead of keeping them in the different small branches all over so that those documents may be secure ?

There is some allegation that there might be some political motive behind this dacoity and it is possible in West Bengal. I am not accusing any party.

SHRIK. P. SUBRAMANIA MENON: You are discrediting the Government of West Bengal.

SHRI BANKA BEHARY DAS: It is not a question of discrediting the Government because the hon. Member knows very well what the Chief Minister said about the molestation of women.

MR. CHAIRMAN : Where is the question of molestation of women in this ?

SHRI A. P. CHATTERJEE : The Commission of Inquiry into the Rabindra Sarobar incidents has said in the Report that this allegation is false and that false evidence has been put in to show that women have been molested. The women of Bengal are quite brave enough to protect themselves. They are not womer of the type Mr. Banka Behary Das knows.

(Interruptions)

SHRI BANKA BEHARY DAS: Mr-Chairman, they may not be women of Orissa, I agree.

MR. CHAIRMAN : These are all irrelevant matters.

SHRI BANKA BEHARY DAS : What I am saying is you will have to depend upon the Police Commissioner and the District Magistrates for the security of these banks, but the Chief Minister himself has said that he cannot rely upon the law and order administration because in the case of molestation of women the District Magistrate came to him and told him that e has been advised not to .

SHRI A. P. CHATTERJEE : How does this arise out of this question? In 1 that case I shall have to explain that the 1 land and Revenue Minister has said that

[Shri A. P. Chatterjee]
that particular woman was set up and she was molested only by her mother-in-law. She was deliberately set up by people like Mr. Banka Behary Das.

(Interruptions)

SHRI BANKA BEHARY DAS : I am not concerned with anybody else's statement. I am concerned with the statement of the Chief Minister.

SHRI A. P. CHATTERJEE : We cannot allow women to be made political counters by people like Mr. Banka Behary Das.

SHRI MULKA GOVINDA REDDY : If the Chief Minister's statement has to be referred, there should be no objection.

SHRI BANKA BEHARY DAS: Sir, how can I help if revolutionaries become dacoits in this hall ?

(Interruptions)

MR. CHAIRMAN : You ask your question.

SHRI BANKA BEHARY DAS: You just hear me. If I say something irrelevant you can check me but I do not want to surrender that right to check and stop me to any other hon. Member of this House.

Now, Mr. Sethi himself must feel secure about his own banks. He should himself feel secure as far as the branches of the State Bank of India are concerned. What special precautions is the Government going to take knowing full well the situation in West Bengal to see that the money of the State Bank of India and of other banks is properly secure including the securities with them ? May I know whether he is evolving any new regulations and rules to see that, wherever there is lack of law and order to such an extent that it can deteriorate to become a fairy land of hooligans and gangsters, the State Bank branches are properly secured ?

SHRI P. C. SETHI : As far as the security of the money is concerned, it is not only the State Bank but the other nationalised and other banks also are concerned. We are interested in the security of the deposits of all the banks and to the extent possible the banks themselves do keep armed guards, etc. As regards the general question of law and order, certainly we will have to depend upon the State Government and the facilities provided by them.

SHRI K. C. PANDA (Orissa) : It is reported in the papers that on that day there was the cricket test match in Calcutta and thousands of policemen were diverted from the regular places to the cricket match. In spite of all this a constable confronted the driver took the licence of the driver of the so-called truck which was engaged in this dacoity and the driving licence was still with the constable when he fled away. Will the Minister of Finance please let me know if he has got any information about the antecedents of the so-called driver who was driving the truck? The employees of especially the State Bank of India, which was nationalised long ago, almost all of them, have had to pay a certain amount as security, out of their meagre salary, by snatching it from the mouth of their children. At least they felt secure when they were inside the bank so far as their personal security and lives were concerned. Here it is found that one has been killed and so many have been injured and the entire staff feel insecure. Will the Minister assure this House how the employees of the nationalised banks in future will feel secure in view of the insecurity prevailing especially in West Bengal due to raids, dacoities and all that ? Also, today in the paper there is also another incident, but I am not referring to it in the House. Near about Asansol about a lakh of rupees were with the cashier. He was robbed by gangsters and the workers saved the money.

SHRI P. C. SETHI : As I have stated, only one person has been arrested so far and the investigation and interrogation are in progress. I have no information about the lorry driver.

SHRI SUNDAR MANI PATEL(Orissa): I would like to know at what particular time the police got the information about the incident and at what time the police arrived at the spot.

SHRI P. C. SETHI : I have not got the details with me. About the arrival of the police at what time, I do not have the details.

[Hon. Members stood u/>]

MR. CHAIRMAN : Shrimati Lalitha Rajagopalan.

श्री सभापति : अगर आप सब लोग खड़े हो जायेंगे तो फिर प्वाइन्ट आफ आर्डर कैसे होगा ।

श्री निरंजन वर्मा (मध्य प्रदेश) : श्रीमन्, आपने हिदायत दी थी कि मंत्रिगण तैयारी के साथ सदन में आया करें और हर प्रश्न का उत्तर सही तौर पर दें। यहां पर एक बहुत सी साधारण सी बात है कि पुलिस कब आई, रिपोर्ट करने के कितने देर बाद आई इसका उत्तर भी मंत्री जी नहीं दे पा रहे हैं।

SHRI P. C. MITRA (Bihar) : This is a specific question. I think that the police had delayed in coming there and, therefore, the Minister should have come prepared with the answer.

MR. CHAIRMAN : All right.

SHRIMATI YASHODA REDDY (Andhra Pradesh) : The hon. Minister has not given a satisfactory and reasonable answer. Here is a simple, straightforward and an absolutely essential question which was asked by a Member. When did the police get the information of this dacoity and when did they arrive? Even if he was not a Minister, this information he should have got and he says 'I do not know'.

SHRI LOKANATH MISRA : There is an important point arising out of this. . .

SHRIMATI LALITHA (RAJAGOPALAN) (Tamil Nadu) : Mr. Chairman, on a point of order. You called my name.

MR. CHAIRMAN : There is a point of order.

SHRI LORA MATH MISRA : I have to rise on a point of order. I would like to know from the hon. Minister whether his Branch Manager in Calcutta of the State Bank of India is satisfied that the police came to the spot on information or intimation immediately and that he has nothing to complain. Can he say that? He does not have to say : Ask the police official about it. Is the Manager of the State Bank in Calcutta satisfied and has he stated in the report which he has submitted to the Minister that the police immediately came?

MR. CHAIRMAN : I have not called you. You are putting a question.

SHRI LOKANATH MISRA : That was the question .

SHRI S. N. MISHRA : One humble submission. I am coming back again to the same point that we are struggling with the same handicap, the inability of the Minister to answer questions in the vital dimensions in which they must be answered and the law and order aspect of the matter, I must assert, is of vital dimension.

SHRI BHUPESH GUPTA: Law and order is not a question for this House. It is for the West Bengal Assembly. Here is a question of bank robbery and you being in law and order to malign the West Bengal Government. We are not going to put up with it.

MR. CHAIRMAN : Are you going to let us proceed with the business? How do we know all this? I have already told you that I am examining this question of transfer from one Ministry to another. (Interruption) Please listen. So far as the question of adequacy of answers is concerned, that will depend upon each particular case. Please, we have to remember that this is Calling Attention to a matter of urgent public importance and this comes suddenly. As I have said, it takes some time before full information is received. If it had been a case of debate for a case of question that would stand apart. The information which he has received he has already supplied either in response to questions put for clarification or in the statement already made. If it is a matter of detail, at what time was the police information report made and so on, he expressed his inability.

(Interruptions)

SHRI LOKANATH MISRA : There has been a report submitted by the State Bank Manager . . .

MR. CHAIRMAN : Now, please listen to him.

SHRI P. C. SETHI : I would like to submit that a traffic police constable heard these shots in the Russell Street and he immediately informed the police station and immediately on receipt of the information the police proceeded to the spot and also started chasing the lorry and the other vehicle.

SHRI SUNDAR MANI PATEL: I wanted to know at what particular time the police arrived. . .

MR. CHAIRMAN : He says 'immediately'. Then, you say particular time. Then, you say minutes, etc. No. This is enough. Shrimati Lalitha (Rajagopalan).

SHRIMATI LALITHA (RAJAGOPALAN) : Mr. Chairman, at the outset I would also like to associate myself with Mr. S. N. Mishra in saying that this is not a question only of the Finance Ministry. It is a question for the Ministry of Home Affairs also and for his information I may say! hat I had given the calling attention notice only to the Minister of Home Affairs. Of course, I understand that as far as the State Bank is concerned, it is for the Finance Ministry. As far as the money is concerned, it is for the Finance Ministry, but once a robbery is committed, it comes under the police. So, it cannot be . . .

MR. CHAIRMAN : That is your view.

SHRIMATI LALITHA (RAJAGOPALAN) : It is a collective responsibility.

MR. CHAIRMAN : Now, please put your question.

SHRIMATI LALITHA (RAJAGOPALAN) : In fact, I have prepared my question only believing that it is going to be put under the Ministry of Home Affairs. I saw a news item . . .

MR. CHAIRMAN : Please put your question.

SHRIMATI LALITHA (RAJAGOPALAN) : Today'- news item says that the West Bengal Government has sent to the Union Home Ministry a detailed report on Friday's daylight robbery in a branch of the State Bank of India in Central Calcutta. Giving this information to newsmen the Deputy Chief Minister, Shri Jyoti Basu, has said that the political affiliation of the person arrested in connection with the robbery was not known. Mr. Chairman, I would like you to decide whether it is under the Home Ministry or the Finance Ministry because this is a very important detail, and when a question is answered by the Finance Ministry . . .

MR. CHAIRMAN : You put your question.

SHRIMATI LALITHA (RAJAGOPALAN) : Mr. Chairman, you allowed so many Members to speak so many things. Will you please allow me two minutes? This question is answered by the Finance Minister. I am prepared to agree to that.

But when the Finance Minister says that it is the collective responsibility of the Ministry of Home Affairs and the Ministry of Finance, the Finance Minister as far as possible should collect the information. The Home Minister also should supplement the answers, whichever are given. You cannot bifurcate the robbery from the money that is taken. You have to give a direction to the Government that whenever a question of this kind comes, both the Ministers should answer the question, or if only one Minister partially gives information to the House, in that case the other Minister should also supplement it some time or other. At the same time I would like to know from the Finance Minister this. According to the statement already made in the Lok Sabha, which was repeated here, the robbery episode lasted only five minutes. In five minutes if they could create so much havoc—he says that the bank is guarded only by the guards, that they cannot provide anything special. I would like to know from the point of view how they are going to protect the interests of the employees in the bank as well as the depositors as well as the public in not getting panicky about the whole matter, and in what measure they are going to see that more strict security guards are posted in the respective State Banks of different parts of the country so that this kind of robbery will not occur again.

SHRI P. C. SETHI : I have already answered this question.

SHRI A. D. MANI (Madhya Pradesh): May I ask the Prime Minister whether in view of the uncertain law and order situation in West Bengal and in view . . .

SHRI A. P. CHATTERJEE: On the fixed schedule of the House the House cannot sit after 10 o'clock.

MR. CHAIRMAN : No, no. Please sit down.

श्री राजनारायण : श्रीमन्, ए० पी० चटर्जी ने बहुत ही उचित कहा । 1 बजे तक सदन के बैठने की व्यवस्था है, मगर यदि चेयर समझती है कि एक प्रश्न कन्टीन्यूड (जारी है) है और उसको समाप्त करके ही उठें तो आप सदन से पूछ लें कि सदन बैठना चाहता है या नहीं फिर आप अपनी इच्छा व्यक्त कर दीजिए हम मान लेंगे ।

MR. CHAIRMAN : What is the pleasure of the House ? Does the House want to continue and finish the item ?

HON. MEMBERS: Yes.

SHRI A. P. CHATTERJEE : On a point of order. We must close the subject. Everything is tojsty turvy. The Minister of State of Finance is replying to questions . . .

MR. CHAIRMAN : There is no point of order.

SHRI BHUPUSH GUPTA : I can understand Mr. Chatterjee . . .

MR. CHAIRMAN : Please do not understand anything. Sit down.

SHRI JAGDISH CHANDRA DIKSHIT (Uttar Pradesh): Yesterday, Mr. Rajnarain raised the point that the House could not be continued by Any time after the specified time was over. He wanted adjournment of the House and it was adjourned. Therefore, this suggestion comes at five minutes past, attracted by the same ruling.

MR. CHAIRMAN : There is no question of ruling . . .

श्री राजनारायण : आप दीक्षित को समझा दीजिए, अगर नहीं समझेंगे तो मुगालते में रहेंगे।

MR. CHAIRMAN : The House has agreed to continuation.

SHRI SUNDAR SINGH BHANDARI (Rajasthan) : of this Calling Attention only.

MR. CHAIRMAN : I have taken the sense of the House . . .

SHRI A. D. MANI : May I ask the Prime Minister whether, in view of the fact that many robberies had taken place in Calcutta and the culprits have not been apprehended, Government would ask the Home Ministry to insist on the posting of the Central Reserve Police to safeguard the nationalised banks so that the depositors' money may be safeguarded ? May I ask further whether, apart from any investigation that the State Government may be conducting in this matter the Central Intelligence Bureau is also conducting an investigation because this is a matter concerning the State Bank ?

SHRI P. C. SETHI : As far as this particular case is concerned, according to my information the State Home Minister

Shri Jyoti Basu, is said to have given an assurance that all possible effort would be made to apprehend the culprits. With regard to the other suggestion which the hon. Member has made, we shall examine the feasibility of that proposal.

श्रीमती विद्यावती चतुर्वेदी (मध्यप्रदेश) :

सभापति महोदय, सबसे पहले मैं इस बात से सहमत हूँ जो मिसेज राजगोपालन ने उठाई कि यह होम डिपार्टमेंट को जाना चाहिये। इसमें बहुत स्पष्ट लिखा है कि डाकू लोग गाड़ियों में लाल झंडे लिये हुए, यह कहते हुए कि ज्योति बसु आ रहे हैं ताकि रास्ता साफ हो जाय और जिस गाड़ी में डाकू आये थे उसमें लिटिल कम्युनिस्ट पार्टी सेन्ट्रल कमांड के निर्देश पत्र पाये गये। तो हम सारी जानकारी चाहते हैं कि इस डकैती की बैकग्राउण्ड क्या है। हमारा निश्चित मत है कि यह विषय गृह विभाग से सम्बन्धित है। फिर भी, अध्यक्ष महोदय, आपकी आज्ञा से मैं एक प्रश्न करना चाहती हूँ। क्या मंत्री महोदय यह बताएंगे कि पार्क स्ट्रीट में यह तीसरी डकैती है और अगर यह तीसरी डकैती है तो यह सारी जानकारी होते हुए भी कि पहले 2 डकैतियाँ पड़ चुकी हैं, जिनमें पोस्टल बैंक की 3 लाख की लूट की डकैती शामिल है, क्या बैंकों और दूसरे ऐसे संस्थानों के लिये—इसमें लिखा हुआ है कि डाकू स्टेनगन वगैरह लिये हुए थे—इस तरह के अच्छे हथियारों से लैस पुलिस या फौज के संरक्षण की व्यवस्था की गई है; और यदि नहीं की गई है तो आगे और क्या करने का विचार है ?

श्री पी० सी० सेठी : इसका उत्तर मैं दे चुकी हूँ। जहाँ तक फौजी संरक्षण का ताल्लुक है, वह संभव नहीं है। हाँ इस मुद्दा के बारे में हम गौर कर सकते हैं कि क्या रिजर्व पुलिस के पिकेट्स का इन्तजाम किया जाय। जहाँ तक बैंकों के अन्दर गार्डिंग का ताल्लुक है, बैंक अपने गार्ड्स रखते हैं।

श्री राजनारायण : पहले तो मैं श्री ए० पी० चटर्जी से पूछता हूँ कि मैं प्रश्न पूछूँ या नहीं।

श्री सभापति : श्री ए० पी० चटर्जी मिनिस्टर नहीं हैं।

श्री राजनारायण : मैं देख रहा हूँ कि वे सब कुछ हैं, इसलिये मैं ए० पी० चटर्जी से पूछ रहा हूँ कि मैं प्रश्न पूछूँ।

श्री सभापति : आप आगे चलिए।

SHRI A. P. CHATTERJEE: Will he give me a *carte blanche*? If I say 'no' will Mr. Rajnarain agree to sit down?

श्री राजनारायण : अगर वे 'नो' कहें तो मैं बैठ जाऊंगा। अब ए० पी० चटर्जी की इच्छा है कि मैं प्रश्न पूछूँ इसलिये मैं प्रश्न पूछ रहा हूँ। क्या सरकार को इस बात की कोई जानकारी हो पाई है कि जो सवारियां गई थीं इस डकैती के कार्य को सम्पन्न करने के लिये उन सवारियों में कुछ ऐसी सामग्री मिली है जिनसे किसी राजनीतिक दल का सम्बन्ध है और अगर मिली है तो उस संबंध में सरकार आगे क्या कार्यवाही कर रही है? दूसरा प्रश्न यह है कि क्या सरकार इस बात को भी स्पष्ट करेगी—सरकार ने स्वतः इस बात को कबूल किया कि 2 अप्रैल और अक्टूबर के महीने में भी डकैतियां पड़ी थीं जिनमें लाखों की रकम गई थी—कि नागरिकों के मन में इस तरह की घटनाओं से जो सन्देह पैदा हो रहा है कि स्टेट बैंक में जो कुछ हमारी सामग्री रखी हुई है वह सेफ नहीं है उसके निराकरण के लिये यह सरकार क्या करने जा रही है? और इसी से लगा हमारा दूसरा प्रश्न यह है कि आप कृपा कर इस को समझ लीजियेगा और हमारी सहायता कीजियेगा क्योंकि यह बहुत ही उचित प्रश्न है। जब इस इलाके में बराबर डाके पड़ चुके हैं तो कोई विशेष व्यवस्था इन डाकों के बाद वहां पर क्यों नहीं की गयी और कोई विशेष व्यवस्था करने के लिये क्या बैंक के जो जिम्मेदार अधिकारी लोग हैं उन्होंने वहां के पुलिस अधिकारियों को कुछ लिखा था, कुछ कहा था। इन प्रश्नों का जवाब आ जाय तो मैं दूसरा पूरक प्रश्न पूछने का अधिकारी हूँ।

श्री सभापति : एक ही सवाल आप को जो पूछना हो वह आप पूछ लीजिये।

श्री राजनारायण : तो अब मैं श्री ए० पी०

श्री राजनारायण : यह आप क्या कह रहे हैं ?

श्री पी० सी० सेठी : आप के प्रश्न का जवाब दे रहा हूँ। हिन्दी में दूँ क्या? अध्यक्ष महोदय, हमारी जानकारी के अनुसार रसेल स्ट्रीट पर है और न महाराष्ट्र को बचाना चाहता है।

MR. CHAIRMAN: No, no. Please do not take time on that.

श्री राजनारायण : भूपेश गुप्त जी पैन्की न हों। तो मैं सवाल यह पूछना चाहता हूँ कि क्या सरकार को इस बात की जानकारी है कि अब जिस ढंग से डकैतियां हो रही हैं, जिस ढंग से हत्याएँ हो रही हैं, जिस ढंग से आगजनी हो रही है और जिस ढंग से धन की लूट हो रही है, उन तमाम तरीकों, ढंग, प्रकार और स्वरूप में, उन को ले कर क्या मुख्य मंत्री और घर मंत्री के विचारों में कुछ अंतर आ गया है और श्री ए० पी० चटर्जी साहब मेरी इस बात को मानेंगे कि यह यूनिक है, यह अद्वितीय है, विश्व की त्वारीख में अद्वितीय है कि किसी सरकार का मुख्य मंत्री अपने घर मंत्री की व्यवस्था के विरुद्ध अनशन करे, सत्याग्रह करे, तो आज पश्चिमी बंगाल में अद्वितीय घटनाएँ घट रही हैं। इस के बारे में भी सरकार कोई सोच विचार कर रही है कि आगे इस ढंग की घटनाओं की किस प्रकार रोक थाम की जाय ?

SHRI P. C. SETHI: The hon. Member has asked whether these persons who came there carried any literature or any other article which gave an indication about their party affiliation. As far as the...

कुछ लीफलेट्स और कुछ परचे जरूर पाये गये हैं, लेकिन बैंक की बिल्डिंग में वह परचे नहीं पाये गये। यह बात सही है कि जो गाड़ी आयी थी उस पर लाल झंडा लगा हुआ था, लेकिन वह लारी और दूसरी गाड़ी और एक कार, यह तीनों गाड़ियां पकड़ ली गयी हैं। The Home Minister says to me that some pamphlets...

श्री राजनारायण : उस के अन्दर भी कुछ पाया गया है ?

श्री सभापति : उन गाड़ियों के अन्दर कुछ पाया गया है ?

श्री पी० सी० सेठी : गाड़ियों के अंदर नहीं, लीफलेट्स रसेल स्ट्रीट पर पाये गये हैं।

श्री राजनारायण : आम जानकारी यह है कि उस गाड़ी में भी कुछ परचे मिले हैं।

SHRI A. P. CHATTERJEE : On a point of order.

MR. CHAIRMAN : No, no. There is no point of order. It is open to any Minister...

SHRI A. P. CHATTERJEE : He cannot say that the Home Minister says.

श्री राजनारायण : प्वाइंट आफ आर्डर। मैं श्री ए० पी० चटर्जी साहब से निवेदन करना चाहता हूँ कि वे क्यों चाहते हैं कि हम कोई बात न करें। मैं उन को इस प्वाइंट आफ आर्डर के द्वारा समझाना चाहता हूँ और आप से निवेदन कर रहा हूँ कि यहां पर घर मंत्री भी विराजमान हैं और जिन प्रश्नों का उत्तर हमारे वित्त मंत्री जी नहीं दे सकते हैं उन का उत्तर आप घर मंत्री जी से दिलवाने की व्यवस्था करें।

SHRI P. C. SETHI : Some leaflets were also found in the vehicles. As far as the other things are concerned, I have already answered them.

SHRI M. P. BHARGAVA (Uttar Pradesh) : I would like to know from the hon. Minister whether the ownership of the vehicles used has been found out. If it has not been found out, I will request the Minister to make enquiries from the West Bengal Government and make a

statement as to the ownership of the vehicles used, in whose name the vehicle were registered.

SHRI P. C. SETHI : This is being investigated into.

DR. DEBIPRASAD CHATTOPADHYAYA (West Bengal) : Sir, I feel that the Home Minister of West Bengal has been unnecessarily accused because he is not always unkind; he is only unkind to the Congress Party and to some constituents of the United Front. But he is very kind and even liberal to some people, the breakers of law and the breakers of the Constitution. And I feel sympathy for that Home Minister who is being accused here persistently of rigidity. He is not always rigid. He is sometimes very kind to the dacoits who raid the banks.

MR. CHAIRMAN : Please put your question now.

DR. DEBIPRASAD CHATTOPADHYAYA : I am coming to the question. Sir, you are very kind to some people who are very vocal. I may straightway put some related matter and circumstantial issues. I am only raising some circumstantial issues integrally connected...

MR. CHAIRMAN : Please put your question. (Interruptions) Please do not interrupt him.

DR. DEBIPRASAD CHATTOPADHYAYA : Robbery is a very serious thing. In itself it would not be so serious but for the fact that here it is a series and the series is very long. Already four elements are in the series. How many there will be coming in the series in the future, we do not know. In Gopiballabh-pur in Debra, two Naxalite-infested thanas in Midnapore, some 14 people have already been killed and the benevolent Home Minister of West Bengal has picked up some workers of the constituents of the United Front from that District. Having that in view, the robbery question assumes a special significance.

MR. CHAIRMAN : Put your question, please.

DR. DEBIPRASAD CHATTOPADHYAYA : That is the question I am coming to. By presenting the significance and the background, I am coming to the question which is—is it a fact that some Naxalite papers have been distributed by

[Dr. Debiprasad Chattopadhyaya]

the dacoits? This is the first question. Secondly, is it a fact that the arrested man has some definite connection not disclosed by the police as yet? You have already heard and you know that the police are in the fold or in the pocket of the West Bengal Home Minister. So it seems that man has a definite connection with a particular partner of the United Front Government. Thirdly, is the hon. Minister aware of the report that the dacoits raised also Pro-U.F. slogans while raiding the bank premises? My first question and the third question might seem inconsistent. But it is not so. The distribution of Naxalite literature and at the same time raising party slogans...

MR. CHAIRMAN : Have you finished?

DR. DEBIPRASAD CHATTOPADHYAYA : And the fourth question is: Can the hon. Minister confirm the hypothesis that the distribution of Naxalite leaflets by the dacoits was precisely intended only to smokescreen their affiliation to some adventurist and romantic elements in the United Front Government itself ? [Interruptions] The issue is serious, not a matter of interruption. I do not like that sort of interruption.

MR. CHAIRMAN : Please finish your question.

DR. DEBIPRASAD CHATTOPADHYAYA : This situation ...

SHRI A. P. CHATTERJEE: Three questions he has already put and now comes the fourth question.

DR. DEBIPRASAD CHATTOPADHYAYA: When Mr. Chatterjee, without raising even a question, has taken more of time, I can take some time.

The fifth question is very serious because now that the banks have been nationalised, the safety and security of not only the depositors but also the employees rests now squarely in the hands of the Government. So I raise a fifth question. What concrete measures the Government propose to take to provide security to the bank employees whose life is now in danger because of the self disintegrating role of the United Front Government in West Bengal ? In the context of that bad, self-defeating politics in West Bengal, may I know, Sir, what security the Central Government propose to provide to the bank employees and the depositors?

° limate of self-confidence is to be created

MR. CHAIRMAN : Is your question finished ?

DR. DEBIPRASAD CHATTOPADHYAYA : Self-confidence should be restored.

SHRI P. C. SETHI : As far as political affiliation of the person who has been arrested is concerned, according to the information received by us from the State Government, he is not connected with any political party. But this thing could not be positively said unless the investigations are complete. Similarly, as far as details are concerned, they are being examined. Investigation is in progress as to whether they are connected with some political party or not. With regard to the general question of security, I have already answered.

श्री निरंजन वर्मा : श्रीमन्, इसके पूर्व कि मैं प्रश्न पूछूँ, मैं एक व्यवस्था का प्रश्न रखना चाहता हूँ। मेरा व्यवस्था का प्रश्न यह है कि मैंने कालिग अटेंशन नोटिस गृह मंत्रालय के लिये दिया था...

श्री सभापति : वह व्यवस्था पर मैं कई दफा कह चुका हूँ। आप बारबार क्यों रेपिटिशन कराना चाहते हैं। मैं कई मर्तबः कह चुका हूँ।

श्री निरंजन वर्मा : मैंने इसलिय यह उठाया कि...

श्री सभापति : अभी आप रुलिंग चाहते हैं। मैं अभी रुलिंग नहीं देना चाहता। (Interruption) मैं अभी इसको देख रहा हूँ। फिर आप बारबार कभी इधर से कभी उधर से शुरु कर देते हैं।

श्री निरंजन वर्मा : अच्छा, तो अब मैं मंत्री महोदय से यह जानना चाहता हूँ कि कृपा करके वह यह बतायें कि पुलिस में जो एफ० आई० आर० — फस्ट इन्फार्मेशन रिपोर्ट — डाली गई, उसमें डाकुओं के आक्रमण का समय और पुलिस के रोजनामचे में लिखने का समय, स्पेसिफिक, कौन-कौन था — क्या यह बताने का कष्ट करेंगे। दूसरी बात, क्या आप यह बतायेंगे कि

जो ... प्रधान मंत्री जी कुछ सलाह दे रही हैं, इसलिय मैं रुक गया ।

श्री सभापति : आपको उससे क्या मतलब है ।

श्री निरंजन वर्मा : मेरी बात नहीं सुन रही हैं ।

श्री सभापति : मैं सुन रहा हूँ । यू आर एड्रेसिंग मी ।

श्री राजनारायण : मंत्री जो संबंधित है वह जरूर मुने... क्योंकि आपने जवाब नहीं देता है ।

श्री सभापति : आपका जवाब नहीं आये तो आप उठिये ।

श्री राजनारायण : लेकिन मैं संसदीय प्रथा बता रहा हूँ । उस मंत्री को कांशश होना चाहिये ।

श्री सभापति : आपका क्या मतलब है ?

श्री राजनारायण : मुझे सदन की हर बात से संबंध है । मैं सदन का सदस्य हूँ ।

श्री निरंजन वर्मा : मैं पूछ रहा था कि क्या मंत्री जी यह बताने का कष्ट करेंगे कि जो पर्चा आपको, आपने कथनानुसार, मोटरों में नहीं मिला, क्या बाहर भी मिला...

श्री सुन्दर सिंह भंडारी : मोटरों में भी मिला ।

श्री निरंजन वर्मा : उन्होंने यह बताया नहीं । तो उनकी जानकारी में, जो पर्चियां मिली हैं उन पर्चियों में क्या लिखा हुआ था और सारी पर्चियां किसी पार्टी की तरफ से जारी होना विदित हुआ ?

तीसरी बात यह बताइये कि जो आर्म्स एण्ड एम्पूनेशन पकड़े गये, क्या वह चीन के थे या भारतवर्ष के थे या कहीं और के थे । चौथी बात यह है ...

श्री सभापति : अभी तक इन्वेस्टिगेशन चल रहा है और आप इतने इतने डिटेल दे रहे जो कुछ पूछना है वह पूछिये ।

श्री निरंजन वर्मा : श्रीमन्, मैं भी वकील हूँ और अदालत में ये सारी बातें आती हैं ।

श्री सभापति : आप सुझाव दे दीजिये ।

श्री निरंजन वर्मा : चौथी बात, क्या श्रीमान यह बताने का कष्ट करेंगे कि क्या इसी प्रकार के पोलिटिकल आदमी, पोलिटिकल संस्था से संबंधित व्यक्ति अन्य प्रदेशों की डकैतियों के संबंध में भी पकड़े गये हैं ? क्या वह भी मालूम नहीं है आपको ?

श्री पी० सी० सेठी : सभापति महोदय, इस प्रश्न का उत्तर मैं दे चुका हूँ कि जहाँ जो व्यक्ति पकड़ा गया है, उसके बारे में जांच पड़ताल जारी है और जांच होने के बाद ही इस बात का पता लगाया जा सकता है कि वह किस पोलिटिकल पार्टी से संबंधित है ।

श्री राजनारायण : वह पूछ रहे हैं कि क्या टाइम लिखा गया है ।

श्री पी० सी० सेठी : जहाँ तक हमारे पास राज्य सरकार से जानकारी आई है, उसके हिसाब से किसी पोलिटिकल पार्टी से एफिलियेशन वह नहीं बताते हैं और जहाँ तक उन पर्चियों का ताल्लुक है, मैं बता चुका हूँ कि पर्चियों के बारे में जांच पड़ताल जारी है । जहाँ तक समय का ताल्लुक है, डिटेल्ड रिपोर्ट स्टेट गवर्नमेंट से नहीं आई है कि जिससे ठीक समय, कि कब रोजनामचे में एन्ट्री हुई, यह बताया जा सके ।

श्री निरंजन वर्मा : एफ० आई० आर० के बारे में तो बता सकते हैं । उसको बताने में क्या कठिनाई है ?

MR. CHAIRMAN : What is written in the F.I.R. is a matter of detail. The F.I.R. was made immediately after this.

SHRI S. N. MISHRA : My submission is that if you deny information even with regard to such a matter as has been

[Shri S. N. Mishra]

raised by the hon. Member, I think the purpose is completely frustrated. Sir, the F.I.R., must have been submitted by the State Bank of India unit in Calcutta. The Minister concerned is not in a position to say what is the first information report lodged with the police. This is not something which they have to get from another Ministry. It is the State Bank of India there which must have filed the F.I.R.

MR. CHAIRMAN : Mr. Mokherjee.

SHRI P.C. SETHI : Sir, I have given all possible information that was available with me. Now the hon'ble Member has asked about the exact time of the F.I.R. As I said, Sir, a detailed report is awaited from the State Government and it would be given only at that time.

MR. CHAIRMAN : Prime Minister.

SHRI RAJNARAIN : No other business.

SHRI S. N. MISHRA : We had agreed only to this Calling Attention. There will be no other business now. The House must be adjourned now.

SHRI RAJNARAIN : No other business.

SHRI S. N. MISHRA : We had agreed only to this.

श्री राजनारायण : श्रीमन्, आपसे तीन बार कहा गया कि दूसरा बिज़नेस नहीं होगा। आपने कहा हाँ यही होगा।

SHRI S. N. MISHRA : May I make a submission? Sir, the Chair's assurance must be honoured.

MR. CHAIRMAN : I have not given any assurance.

SHRI S. N. MISHRA : No, Sir. Let me submit with all humility that you had given the assurance that only the Calling Attention Motion would be taken up. Now let us adjourn.

SHRI SUNDAR SINGH BHANDARI (Rajasthan) : Kindly refer to the I record. There you will find that you had agreed to take up only the Calling Attention Motion.

श्री राजनारायण : श्रीमन्, आप जरा कृपा करके आधा मिनट बैठ जाइये।

श्री सभापति : नहीं मैं नहीं बैठूंगा। आप बैठिये। जिस वक्त मैंने हाउस से पूछा उनको कोई ऐतराज नहीं है...

श्री सुन्दर सिंह भंडारी : किस पर ?

श्री श्यामनन्दन मिश्र : किस बात के लिये ?

श्री सभापति : आप मुझे बोलने क्यों नहीं देते। यह सही है कि मैंने इस बात के लिये पूछा था। यह सही है कि अब तक कालिंग अटेंशन के लिये हमेशा यह रहा है...

श्री राजनारायण : कभी नहीं रहा है।

श्री सभापति : ...कि कालिंग अटेंशन के बाद जो दो-दो, चार-चार मिनट की कार्यवाहियाँ होती हैं, वह हमेशा हुई हैं, मगर अगर आप...

श्री राजनारायण : श्रीमन्, प्वाइन्ट आफ आर्डर।

SHRI BHUPESH GUPTA : May I ask a clarification on the Calling Attention ...

श्री राजनारायण : श्रीमन्, हमारा प्वाइन्ट आफ आर्डर सुनिये।

MR. CHAIRMAN : I want to know the wish of the House ...

SHRI BHUPESH GUPTA : Will you listen to us also or shall we also shout ? I want to ask a clarification on this Calling Attention Motion under discussion. I sought your permission.

SHRI AKBAR ALI KHAN (Andhra Pradesh) : Sir, you had already announced that you will take the approval of the House. Now kindly take the approval of the House.

MR- CHAIRMAN : I want to know the pleasure of the House ...

SHRI RAJNARAIN : On a point of order...

SHRI S. N. MISHRA : Just refresh your memory. I am submitting it gratuitously in the interest of the smooth performance of the proceedings of the House. I would not like to rise so often. It is 1101 my way. But I must refresh your memory that in answer to a query made by the honorable member Mr. Bhandari—I am making this specific assertion—you said that only till the duration of the Calling Attention Motion, we will sit.

(Interruptions)

SHRI RAJNARAIN : On a point of order.

MR. CHAIRMAN : Point of order, one by one.

(Interruptions)

SHRI BHUPESH GUPTA : Sir, you adjourn the House for ten minutes and come here again.

SHRI BHUPESH GUPTA : Sir, my submission is, my friends do not like the

श्री राजनारायण : श्रीमान्, आप कृपा करके कार्यवाही मंगा लें। हमने स्पष्ट कहा था कि एक बजे के बाद अगर चेयर बैठने की इच्छा रखता है, तो चेयर जो कार्यवाही चल रही है, केवल उसी हद तक बैठने की बात कर सकता है। तो उस पर आपका उत्तर है कि भंडारी जी ने कहा केवल कालिग अटेंशन...

श्री सभापति : यह आरग्युमेंट नहीं है। मैं इस बारे में कह चुका हूँ।

statement to be made. (Interruption) I am just not coming in the way of any statement being made by any Minister. But all that I wanted is, on this Calling Attention Notice, my name is not there and I sought your permission to ask for clarifications. After that, any Minister can make any statement he likes.

(Interruptions)

SHRI KALYAN ROY : Sir, you had called Mr. Pranab Kumar Mukherjee. He should be allowed to put his question.

श्री राजनारायण : आप उन्हें भी बुलाइये और सबको बुलाइये।

6—2 R. S./70

MR. CHAIRMAN : Please sit down, all of you.

LEADER OF THE HOUSE (SHRI K. K. SHAH) : Sir, may I point out Rule 13 of the Rules of Procedure which says :

"Sittings of the Council shall conclude at such hour as the Chairman may direct."

(Interruption *)

SHRI SUNDAR SINGH BHANDARI : Rules will not help.

SHRI S. N. MISHRA : Please adjourn the House.

श्री सभापति : मैं अभी कह चुका हूँ थोड़ी देर पहले। यह बात सही है कि जब हाउस के चैयर के बारे में मैंने पूछा था तो कालिग अटेंशन के लिये ही पूछा था। यह बात मैं कह चुका हूँ और इसलिये जब वह सवाल किया गया था तो गालिबन उसका जवाब दिया होगा। मगर सवाल यह है कि क्या मैं इस वक्त हाउस से नहीं पूछ सकता कि आप ज्यादा देर बैठेंगे। यह बात मैं पूछ रहा हूँ। मैं यह समझता हूँ कि मैं हाउस से यह बात पूछ सकता हूँ हांलाकि मैंने यह बात पहले नहीं पूछी थी।

श्री राजनारायण : वह चीज अब खत्म हो गई है।

श्री सभापति : मैं यह पूछ रहा हूँ कि आप उठेंगे या नहीं ?

श्री राजनारायण : श्रीमान्, मैं फिर आपसे निवेदन करना चाहता हूँ कि आपने इस संबंध में जो पहले कालिग दी है उसी पर कायम रहें। हमें इस समय ढाई बजे तक उठ जाना चाहिये और उसके बाद कोई चीज हो सकती है। इस तरह से सदन नहीं चल सकता है। अगर चेयर अपनी गरिमा, महिमा और सम्मान की रक्षा करना चाहता है, तो हमारा निवेदन है...

SHRI M. M. DHARIA : Mr. Chairman, I want to move a motion...

श्री राजनारायण : श्रीमन्, इस तरह की बात अब आगे नहीं चलेगी। आपने पहले जो निर्णय दे दिया उसके मुताबिक आप कार्यवाही चलायें। क्या आप इसी तरह से सदन का संचालन करेंगे।

(Interruption)

SHRI M. M. DHARIA : Mr. Chairman, in view of the importance of the amendment to the Constitution, I want to move a motion now : That the House should not take rest and the House should continue.

SOME HON. MEMBERS : No, no.

SHRI S. N. MISHRA : That we can't. (Interruptions) May I sound a note of warning ?

SHRI K. K. SHAH : No, no.

(Interruptions)

SHRI S. N. MISHRA : Sir, we are as much interested in passing this Constitution Amendment Bill... (Interruptions) Sir, please control them.

श्री राजनारायण : श्रीमन्, अगर आप रोकने में असमर्थ है तो हम रोकते हैं। यदि आप शील-भद्र याजी और श्री मोहन धारिया जी को रोकने में असमर्थ है, तो कृपा करके अपनी असमर्थता प्रकट कर दें। हम भी वही ताकत रखते हैं और हम इन लोगों को चुप करा सकते हैं। आप उनको चुप नहीं करा पा रहे हैं। अगर आप चाहते हैं कि इसी तरह से यहां पर हल्ला होता रहे तो यह कोई मजाक है। आज संसद् को मजाक बनाया जा रहा है और आपकी व्यवस्था की मखौल उड़ाई जा रही है।

SHRI MULKA GOVINDA REDDY (Mysore) : Mr. Chairman, may I suggest that in view of the fact that we have to pass this Constitution Amendment Bill, the co-operation of the entire House is required. I must tell Mr. Dharia that without the co-operation of the Opposition, it will not be possible to pass this Constitution Amendment Bill. So, let us not get worked up in this manner.

(Interruptions)

SHRI M. M. DHARIA : If they have got the courage, let them do it if they want to go against the interests of the minorities.

(Interruptions)

श्री श्यामनन्दन मिश्र : हम आपकी इज्जत के लिये कह रहे हैं।

MR. CHAIRMAN : I want to go according to the wishes of the House...

SHRI MULKA GOVINDA REDDY : Sir, I have not finished.

MR. CHAIRMAN : All right, finish it.

SHRI MULKA GOVINDA REDDY : Let us not talk in terms of challenges. Let me make it clear that we are as much interested as the ruling party in passing the Constitution (Twenty-third Amendment) Bill. But let us not get worked up in this way. Please follow the procedure. You have made a commitment to this House that after this question was over, you would adjourn the House. Adjourn the House and take it up after one hour.

(Interruptions)

MR. CHAIRMAN : Mr. Dharia, do you press your motion ?

(Interruptions)

SHRI RAJNARAIN : What are you doing ? Now you are suggesting to Mr. Dharia to move a motion...

MR. CHAIRMAN : No, no.

SHRI RAJNARAIN : This is absolutely not proper on your part. (Interruptions) श्रीमन्, मैं जोरों के साथ कहना चाहता हूँ कि चेयर अपनी ड्यूटी नहीं कर रहा है। इस समय चेयर को किसी प्रस्ताव को नहीं लाना चाहिये और न उसके बारे में सदन की राय मांगनी चाहिये। आप किसी भी पार्लियामेंटरी प्रोसीजर को देख लें आप यह पायेंगे कि चेयर किसी प्रस्ताव के बारे में सजेशन नहीं दे सकता है। (Interruptions) इसलिये मैं आपसे कहना चाहता हूँ कि आप संसदिय प्रथा के बिलकुल विरुद्ध काम कर रहे हैं। आप यह सजेष्ट कर रहे हैं कि वे मोशन मूव करें। इसका मतलब क्या है ? क्या आप चाहते

हैं कि चेयर के ऊपर प्रविष्टास आये । इस तरह की बात नहीं हो सकती है और आप पार्लियामेण्टरी प्रोसीजर के विरुद्ध नहीं चल सकते हैं ।
You should not work at the dictates of the treasury beni

THE MINISTER* OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : Sir, you might put the motion of Mr. Dharia to vote. He has already moved it.

MR. CHAIRMAN : The motion, is :

"The House shall continue to work without the Lurch recess."

SOME HON. MEMBERS : No, ho.

SOME HON. A JEMBERS : Yes, yes.

SHRI RAJNARAIN : You are not a dictator...

(Interruptions)

SOME HON. MEMBERS : No, no.

SHRI RAJNARAIN : You are not a dictator.

(Interruptions)

SHRI S. N. MISHRA : Sir, nothing of it should be allowed to go on record. We have to protect the dignity of the Chair.

SHRI BHUPESH GUPTA : Sir, what about my Calling-Attention?

SHRI RAJNARAIN : Is it the way ?

(Interruptions)

SHRI LOKANATH MISRA : Nothing is lost if the Prime Minister makes a statement after the lunch hour.

SOME HON. MEMBERS : No, no.

MR. CHAIRMAN : I have put the motion to the House. I shall take votes on that now.

SHRI BHUPESH GUPTA : What about her statement ? What is that statement ?

(Interruptions)

SHRI S. N. MISHRA : They should not insult the Chair .

SHRI K. K. SHM : You are insulting the Chair. We are not insulting the Chair.

(Interruptions)

MR. CHAIRMAN : I have put the motion to the House. I want to take votes on that now.

श्री सुन्दर सिंह भंडारी : जान ए प्पॉइन्ट आफ आर्डर । मेरा निवेदन है कि नभापति महोदय इस बात को जानते हैं कि । बजे से दो बजे तक लंच आवर होता है । पहले यह प्रेक्टिस रही है कि । बजे के बाद ...

(Interruption)

SHRI BHUPESH GUPTA : What about the Calling Attention ? I am prepared to sit here as long as you like me to sit for that.

श्री सुन्दर सिंह भंडारी : मेरा निवेदन है कि पिछले दो-तीन साल में ऐसे कई उदाहरण हैं, जब कालिग अटेंशन नोटिस । बजे के बाद भी कुछ समय तक चला और उन समय अध्यक्ष ने यही कहा कि यह बात चल रही है, इसको बीच में तोड़ना ठीक नहीं होगा, इसलिए कालिग अटेंशन नोटिस हम चलाएँ और सदन कालिग अटेंशन नोटिस के बाद समाप्त हुआ है । परन्तु वि लेड आन दि टेबल आफ दि हाउस ...

(Interruption) मेरा यह कहना है कि ऐसे अनेको उदाहरण मिलेंगे । आप कह रहे हैं कि 2-4 मिनट के काम कर लिये जायें, तो मेरा कहना है कि दो-चार मिनट के काम पहले भी किये गये । लेकिन इस इरेशन में भी किये गये, उसके बाद भी किये गये । मेरा आपसे निवेदन है कि पहले आप इस बात का निर्णय दें कि क्या कालिग अटेंशन नोटिस समाप्त हो गया ।

श्री सभापति : हो गया ।

श्री सुन्दर सिंह भंडारी : अगर वह हो गया तो आपने ...

(Interruption)

SHRI BHUPESH GUPTA : What about my Calling-Attention ? I insist on my right. I am prepared to sit as long as you like, Sir.

(Interruptions) [i>evtta non

Membtrs rose to sp'.nf.]

MR. CHAIRMAN : I cannot call everybody.

श्री राजनारायण : ये पाइन्ट आफ आर्डर पर है लेकिन भूपेश इनको बोसने नहीं दे रहे हैं। जो इनको कहना था कह डाला, ये बेचारे खड़े हैं।

SHRI BHUPESH GUPTA : Sir, you allowed West Bengal to be maligned, the United Front to be maligned, the West Bengal Government to be maligned. When I want to get up in defence of my Government, in defence of my Slate, I am not allowed. .

(Interruptions)

MR. CHAIRMAN : I have given an opportunity to all sections.

SHRI BHUPESH GUPTA : Sir, I have not violated the discipline of the House. I would always like to hear a statement from the Prime Minister, good or bad. But. as far as this is concerned...

MR. CHAIRMAN : Please sit down.

SHRI BHUPESH GUPTA ; What about the thing that has happen in Lucknow ? If what happen in Lucknow...

(Interruptions)

SHRI SUNDAR SINGH BHAND ARI ; Sir, whatever Mr. Bhupesh Gupta is saying should not go on record It should not go on record.

SHRI K. K. SHAH : Mr. Bhupesh Gupta, the motion is being put to vote...

SHRI BHUPESH GUPTA : But no...

(Interruptions)

MR. CHAIRMAN : Mr. Bhupesh Gupta, please sit down.

SHRI BHUPESH GUPTA : We are small in number, yes. But we arc certainly entitled to ask this.

MR. CHAIRMAN : You had not protested at that time. You had never said anything at the close of that item. Please sit down.

SHRI BHUPESH GUPTA : But have I not said . . .

MR. CHAIRMAN : You are disobeying the Chair. I wanted you to sit down.

श्री सुन्दर सिंह भंडारी : मेरा आपसे निवेदन है कि एक बजे इस सवाल को यहां उठाया गया था . . .

(Interruption)

श्री सभापति : मैंने कह दिया कि मैंने कहा था . . .

श्री सुन्दर सिंह भंडारी : मेरी बात आप सुनिये, मैं पाइन्ट आफ आर्डर पर खड़ा हूँ, मेरी बात पूरी नहीं हुई।

श्री सभापति : इर्रलेवेन्ट बात . . .

(Interruption)

श्री सुन्दर सिंह भंडारी : मैं इर्रलेवेन्ट बात नहीं कह रहा हूँ। एक बजे जब चर्चा उठी कि इस सवाल को यहां खत्म कर लिया जाय या लंच आवर के बाद चालू किया जाय, तो चेयर ने यह कहा कि हम इस सवाल को यहां समाप्त कर लें। उसके बाद जब मैंने स्पेसिफिकली आपका ध्यान इस बात पर केन्द्रित किया था कि 'ओनली कार्लिंग अटेंशन नोटिस' तो आपने कहा 'आफ कोर्स'। मेरा यह निवेदन है कि जब एक दफा . . .

(Interruption)

श्री श्यामनन्दन मिश्र : कोई प्रोसीडिंग्स हम नहीं चलने देंगे . . . (Interruption) चेयर के सम्मान की रक्षा होनी चाहिए। हम गवर्नमेंट के प्रेशर में कोई बात नहीं चलने देंगे। यह चेयर की डिगनिटी की बात है।

(Interruption)

श्री सभापति : प्राइम मिनिस्टर, मुमकिन है कि इसी बात पर कह रही हों . . .

(Interruption)

श्री राजनारायण : जब कालिग अटेंशन खत्म, तो सदन की कार्यवाही खत्म । प्राइम मिनिस्टर की सलाह से सदन नहीं चलेगा . . .

(*Interruption*)

MR. CHAIRMAN : Those who are in favour of the Motion shall stand.

[*After taking 1. count*] The Motion is carried,

(*Interruptions*)

श्री राजनारायण : यह तिकड़म होती है । यह नहीं चलेगी । चेयर के सम्मान की सुरक्षा कीजिये । सदन को तमाशा मत बनाइये । आपने अब तक जो कार्यवाही की वह चेयर के सम्मान के विरुद्ध है । चेयर के सम्मान की सुरक्षा कीजिए । यह तमाशा नहीं चलेगा ।

(*Interruptions*)

SHRI S. N. MISHRA : No decision. there was a clear ruling. Why don't you ask him?

SHRI BHUPLSH GUPTA : I want a division. It would be too much for anybody to expect that I should be influenced by others. I will be calling the Attention Motion to be taken up.

(*Interruptions*)

श्री सभापति : आप सुनिये ।

(*Interruptions*)

श्री श्यामनन्दन मिश्र : हम इसके लिये रास्ता निकालेंगे, लेकिन अभी नहीं ।

श्री के० के० आह : मेजरिटी ओपीनियन मस्ट प्रिवेल इन दि हाउस ।

PAPERS LAID ON THE TABLE

ANNUAL REPORT AND ACCOUNTS (1968-69) OF THE INDIAN OIL CORPORATION LIMITED AND RELATED PAPERS

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI I. R. CHAVAN) : Sir, I beg to lay on the Table, under sub-

section (i) of section 619A of the Companies Act, 1956, a copy each of the following papers :—

(i) Tenth Annual Report and Accounts of the Indian Oil Corporation Limited, Bombay, for the year 1968-69, together with the Auditors' Report on the Accounts.

(ii) Review by Government on the working of the Corporation.

[Placed in Library. See No. LT-2359/69 for (i) and (ii)]

ANNUAL REPORT AND ACCOUNTS (1968-69) OF THE NATIONAL COAL DEVELOPMENT CORPORATION LIMITED AND RELATED PAPERS

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANNATH RAO) : Sir, I beg to lay on the Table, under subsection (1) of section 619A of the Companies Act, 1956, a copy each of the following papers (in English and Hindi) :—

(i) Thirteenth Annual Report and Accounts of the National Coal Development Corporation Limited, Ranchi, for the year 1968-69, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor-General of India thereon.

(ii) Review by Government on the working of the Corporation.

[Placed in Library. See No. LT-2360/69 for (i) and (ii)]

LETTER FROM THE SECRETARY, DEPARTMENT OF COMPANY AFFAIRS, TO SHRI S. P. JAIN

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI K. V. RAGHUNATHA REDDY) : Sir, I beg to lay on the Table a copy of a letter dated the 3rd September, 1969, from the Secretary, Department of Company Affairs, to Shri S. P. Jain, in regard to Messrs. Bennett Coleman and Company Limited.

[Placed in Library. See No. LT-2375/69]